



2026:AHC:35899

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4259 of 2026

Ravi Shankar Gupta

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamla Shanker Pathak
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the prayer to direct the respondent no.2-District Magistrate, Prayagraj to initiate the proceedings against the private respondents namely respondent nos.5 & 6.
2. It is argued by counsel for the petitioner that though in this regard representations have been made before the respondent nos.2-District Magistrate, Prayagraj and 7-Pradhan, Gaon Sabha, Koksad, Tehsil-Karchhana, District Prayagraj but till date no action has been taken hence present writ petition.
3. Heard learned counsel for the parties and perused the records.
4. From perusal of the records it appears that the relief sought for by the petitioner by way of representation before the respondent no.2 is against the private respondents namely respondent nos.5 & 6.
5. From perusal of the record and pleadings as contained in the writ petition, it is clear that petitioner is seeking relief against the private respondents namely respondent nos.5 & 6, which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.
6. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

7. At this point of time, a prayer has been made by counsel for the petitioner to dismiss present writ petition as not pressed.

8. Prayer made is allowed.

9. The writ petition is dismissed.

10. Registrar (Compliance) is directed to communicate copy of this order to District Magistrate, Prayagraj within a week.

(Prakash Padia,J.)

February 18, 2026

Pramod Tripathi